

**Additional Power Generation Capacity
In Kerala**

*726. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of ENERGY be pleased to state:

(a) the targets set for addition to installed capacity and electricity generation by power plants in Kerala for the Seventh Five Year Plan;

(b) the extent to which the targets have been achieved during the last three years; and

(c) the additional power generation capacity installed in the State during this

period in terms of units?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (c). A statement is given below:-

STATEMENT

(a) The Seventh Plan envisaged addition of 530 Mw of hydro generating capacity in Kerala State. According to the mid term appraisal carried out in April, 1988, this target was revised to 480 MW.

(b) A capacity of 465 MW has been added so far during the Seventh Plan as given below:-

Sl.No.	Name of the Project	Installed capacity (MW)	Year of commissioning
1	2	3	4
1.	Iddukki HEP(Stage-II)	3 x 130 = 390	1985-87
2.	Idamalayar HEP	2 x 7.5 = 75	1985-86

(c) The additional generation capacity in terms of units of energy from the additional installed capacity of 465 MW will depend on the number of hours these units are actually run.

SHRI VAKKOM PURUSHOTHAMAN: Sir, the total requirement of electricity in Kerala for a year comes to about 6500 Million units. Out of which we are producing only 4200 million units in Kerala. Thus there is a deficit of about 2300 million units. The Central Government has allotted about 1400 million units from the Central source. We have to take it from the Andhra Pradesh but practically we are not getting the electricity. There are allegations about the diversion of this electricity but I don't want to enter into those controversial things. My question is, will the Government take stringent steps to see that the allotted quantity of electricity reaches there.

SHRI KALPNATH RAI: Sir, the power

allowed to Kerala comes from Ramagundam in Andhra Pradesh and also from Madras. This year more power has been given from the Central Stations to Kerala.

SHRI VAKKOM PURUSHOTHAMAN: But we are not getting it. That is the problem. There is an allegation that the power allotted by the Central Government is not reaching Kerala due to diversion by the State Government.

SHRI KALPNATH RAI: Allegations can be made by anybody against the Central Government.

SHRI VAKKOM PURUSHOTHAMAN: But the allegation is against the State Government that they are diverting the power. Do you know anything about it?

SHRI KALPNATH RAI: There is a shortage of power in Kerala. To meet that shortage, the Central Government has already

sanctioned a super thermal power station, at Kayamkulam. With a capacity of 2400 MW, this is the biggest station in India. The Central Government has taken the initiative in order to meet the requirement of power. There is a bilateral agreement and a tie-up has already taken place between India and the USSR. In the near future, the Government of India will be in a position to meet the requirement of Kerala.

SHRI VAKKOM PURUSHOTHAMAN: Thank you very much for allotting this thermal power station to Kerala taking into consideration the fact that we are facing an acute shortage of power. But it will take so many years to commission a thermal power plant. So, there is a proposal from the Kerala Government for starting a gas based thermal plant, which I understand, can be commissioned in two years. Will the Government consider this request from the State Government and sanctioned it as early as possible?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): There was a proposal for starting a GB Plant with LSHS. But unfortunately, they have not yet confirmed the linkage of getting the LSHS from the Cochin Refinery. As far as the CEA is concerned, we have, in principal, cleared the project. But unless they get the LSHS, they will not be able to establish the plant.

SHRI SURESH KURUP: Sir, the hon. Member has asked one question and the Minister of State for Energy has answered to another question.

MR. SPEAKER: Can't you keep that as a bonus?

SHRI SURESH KURUP: Now Kerala is passing through a severe power crisis.

[*Translation*]

PROF. MADHU DANDAVATE: It is like dialling 197 and getting 199.

MR. SPEAKER: It has happened with me also.

[*English*]

SHRI SURESH KURUP: In fact, the Government of Kerala has demanded that apart from the power allocated to Kerala from the Central power stations, taking into consideration the severe power crisis in the State, the Centre should allot more power from the Reserve Pool. I would like to know whether the hon. Minister will take this into consideration and allot more power to Kerala from the Reserve Pool.

SHRI VASANT SATHE: Even the 15 per cent power that is reserved with the Centre is allocated among the various regions in the States consultation with the Regional Board. Allocation of reserve power is not arbitrary. We have already directed the Regional Board that they should ensure that at least the share of power that is allocated to different States reaches those States. We are also helping them to lay down a new transmission system by NTPC which will enable States like Kerala to receive their share of power expeditiously and in an assured manner. We will try to see that power which is due to the States is made available. In fact, as far as Kerala is concerned, I myself have taken the initiative to see that surplus power from Maharashtra is allocated and made available to Kerala. We will do our best to see that the deficit States in the Southern Region are given adequate power from wherever it is possible.

[*Translation*]

DR. C.S. VERMA: Mr. Speaker, Sir, there is power crisis in the country today. I would like to know from the hon. Minister why does not the Government consider to set up solar power station and tap other sources of non conventional energy, when it takes too much time to set up hydel power station and thermal power station? Whether there is a proposal to provide 10 per cent of the total allocation to the non-conventional energy sources so that the problem of power can be solved.

SHRI VASANT SATHE: It is true that we can solve the problem of energy only by

using non-conventional sources of energy like solar energy etc. A 30 megawatt solar power station is being set up in Rajasthan and another one is under consideration for Gujarat. A conference of State Electricity Boards was held to discuss the setting up of such power stations. It was recommended there that at least 10 per cent allocation should be made for natural sources of energy. This matter is under-consideration with the Planning Commission and the Ministry of Finance. If this allocation is made, it will accelerate the pace of harnessing natural sources of energy.

DR. C.S. VERMA: Whether the Government intends to set up a solar energy project in Bihar also?

SHRI VASANT SATHE: Yes, it is under consideration.

Financial Assistance to Andhra Pradesh for setting up Industries in Tribal and Backward Districts

*731. SHRI V. TULSIRAM: Will the Minister of INDUSTRY be pleased to state:

(a) the details of amount given by Union Government to Andhra Pradesh Government as investment subsidy and in the shape of concessions for setting up industries in the tribal and backward districts during the last two years;

(b) whether there is any proposal under consideration to give such financial assistance to the State during the next two years; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Under the Central Investment Subsidy Scheme, an amount of Rs. 20.35 crores has been reimbursed to Andhra Pradesh for the last 2 financial years for setting up industrial in the industrially backward districts (includ-

ing tribal areas in these districts) identified by the Central Government.

The Central Investment Subsidy Scheme was extended only upto 30th September, 1988.

[*Translation*]

MR. SPEAKER : Your name was the centre of discussion in the very first question of the day.

SHRI V. K. TULSIRAM: Mr. Deputy Speaker, Sir, the hon. Minister has stated in his reply that Rs. 20.35 crores have been given. I would like to know which districts and which industries have been reimbursed this amount? Which of the tribal areas have benefitted through this scheme? If the hon. Minister has this information would he be kind enough to share it with us.

[*English*]

SHRI M. ARUNACHALAM: Sir, the money which is being spent by the State Government is being reimbursed by the Government of India. The list may be with the State Government and they have to ask the State Government regarding the list.

[*Translation*]

SHRI V. TULSIRAM : The Central Investment Subsidy Scheme was in vogue upto 30th September 1988. I would like to know whether money would be reimbursed to an industry even if the work of the Industry was not completed by that time? Besides, had they been given any notice that they will not be reimbursed the amount if the work is not completed within the scheduled time. I would also like to know whether the scheme will be extended further, because it will not only help in setting up small industries but also providing employment to educated unemployed. Whether you will do something in this regard, particularly in my constituency, where the scheme was implemented.